(b) whether all of them have the working knowledge of the regional language?

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The Minister of State for Finance (Shri Tyagi): The information is being collected and the reply will be placed on the Table of the House in due course.

Shri Sanganna: How much time will it take, Sir?

Shri Tyagi: The hon. Member wants the actual number of personnel engaged in the division. I can give him the sanctioned strength if that will satisfy him. In fact, the whole of Orissa has been treated as a division under the Excise collectorate of Calcutta. The sanctioned strength is with me and if the hon. Member wants it, I can read it out.

## ENQUIRY COMMITTEE ON TOBACCO TAXATION

\*873. Shri Sanganna: Will the Minister of Finance be pleased to state:

(a) whether any taxation enquiry committee was set up for taxation of tobacco in the partially excluded areas of the State of Orissa;

(b) whether the Orissa Government was consulted before the extension of the Central Excise Act to the partially excluded areas; and

(c) if so, when?

**The Minister of State for Finance** (Shri Tyagi): (a) No Taxation Enquiry Committee was set up to enquire about taxation of tobacco in the partially excluded areas of the State of Orissa.

(b) and (c). Yes; the Government of India approached the Orissa Government in the matter in February 1944 and the Orissa Government, by a notification; dated the 21st March 1944, in pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, directed that the Central Excises and Salt Act shall apply to all partially excluded areas in Orissa.

Shri Sanganna: May I know whether there is any proposal to set up the Taxation Enquiry Committee in the near future?

Shri Tyagi: No, Sir.

SCHOLARSHIPS FOR SCHEDULED CASTES

**\*874. Shri Ramananda Das:** Will the **Minister of Education** be pleased to state:

(a) the number of applications received last year from the scheduled

castes, Adibasis and Backward Class Students for Government, of India Scholarships during the last year; and

(b) how many of them were granted the scholarships?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). The hon. Member's attention is drawn to the statement laid on the Table of the House. [See Appendix V, annexure No. 5].

Shri Ramananda Das: What is the amount of grant given to scheduled caste students by way of scholarships?

Shri K. D. Malaviya: I require noticefor that.

Shri K. G. Deshmukh: May I knowwhether the three categories referred to are treated as one or are reservations made for them separately?

Shri K. D. Malaviya: There is nosuch reservation between these subcommunities.

**Shri Velayudhan:** May I know whether the Scheduled Caste Scholarship Board is appointed at the sole discretion of the Minister or is the Parliament or any other body consulted about the members who represent the scheduled castes?

Shri K. D. Malaviya: It is not constituted by Parliament. It is the-Ministry that is responsible for thecreation of the Board.

Shri Nana Dass: May I know whether any scholarship was granted for law courses?

Shri K. D. Malaviya: I have no information just now.

Shri K. K. Basu: May I know whether these scholarships are granted Statewise?

Shri K. D. Malaviya: There is nosuch division.

Shri E. Iyyani: May I know the number of scholarships granted for technical studies and for higher education that is college education, for 1951-52?

Mr. Speaker: He wants to know the number of scholarships given for education in India and foreign scholarships.

Shri K. D. Malaviya: Sir, all these figures relate to scholarships given in India.